

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 02  
IA No. 273/JPR/2024  
CP No. (IB)- 71/95/JPR/2021  
Under Section 95 of IBC, 2016

**In the matter of:**

State Bank of India

... Applicant/ Creditor

**Versus**

Shri Shivratn Chandak

... Guarantor/ Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Applicant : Amod K. Dalela, Adv.

**ORDER**

**IA No. 273/JPR/2024**

Heard Mr. Amod K. Dalela, Adv. appearing on behalf of Shri Deepak Mittal, Bankruptcy Trustee. This report under Regulation 20(2) of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 read with Section 132, Section 133 and 134(1) of IBC, 2016 has been submitted by the Bankruptcy Trustee certifying the Constitution of Committee of Creditors. This Report is taken on record subject to just exceptions. IA No. 273/JPR/2024 stands disposed of accordingly.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 14, 2024